



सत्यमेव जयते

भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार / Government of India



New Delhi, the 20th December 2018

DIRECTION

Subject: Direction under section 13, read with section 11 of the Telecom Regulatory Authority of India Act, 1997 to all Access Service Providers regarding online filing of tariffs.

F. No. 303-2(1)/2017-F&EA - Whereas the Telecom Regulatory Authority of India [hereinafter referred to as the Authority], established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as the TRAI Act, 1997) issued a Direction on 23rd May 2018 regarding online filing of tariff offers directing all Access Service Providers to report to the Authority, all the tariffs offered to the consumers through XML API web-service with effect from 30th June 2018;

2. And whereas a parallel run of tariff filing was conducted w.e.f. 30th June 2018 wherein access telecom service providers were reporting the tariffs to the Authority through physical paper filing as well as through online filing;

3. And whereas considerable time has elapsed conducting the parallel run and now the telecom service providers have built their infrastructure and are equipped with the tools for online submission of tariffs;

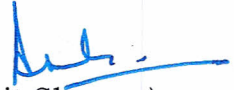
4. And whereas access service providers, while attending meetings/deliberations with the Authority have expressed their desire to dispense off with the physical filing of tariffs;

5. And whereas the Authority initiated the process of filing tariffs in electronic form along with physical submission and to do away with the physical copy filing of tariffs entirely, albeit in a phased manner.

6. And whereas considering all the aspects, the Authority has decided that there shall not be any requirement of filing physical copy of tariffs and the same shall not be considered for the purpose of tariff filing except for ISD tariffs and International Roaming tariffs, electronic filing of which will be enabled in next phase;

7. Now, therefore, the Authority, in exercise of powers conferred upon it under section 13 read with sub-clauses (i) and (v) of clause (b) of sub-section(1) of section 11 of the TRAI Act, 1997 and clause 9 of the Telecommunication Tariff Order, 1999 directs all the Telecom Access Service Providers :-

- (i) to file tariffs online w.e.f. 1st January 2019;
- (ii) to comply with the reporting requirement as per clause 7 of the Telecommunication Tariff Order, 1999 while filing tariffs through online mode;
- (iii) that the URL for filing online tariffs in HTML response format is <https://tariff.trai.gov.in/API/xmlapi.aspx> and XML response format is <https://tariff.trai.gov.in/API/xmlapi2.aspx>.


(Amit Sharma)
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To

All Telecom Access Service Providers